GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

RAJYA SABHA UNSTARRED QUESTION NO - 409

ANSWERED ON - 23/07/2025

ELEVATED EXPRESSWAY BETWEEN TAMBARAM AND CHENGALPATTU IN TAMIL NADU

409 SHRI C. VE. SHANMUGAM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:-

- (a) whether it is a fact that the elevated expressway between Tambaram and Chengalpattu in Tamil Nadu is pending for approval;
- (b) if so, the details thereof;
- (c) the steps taken to expedite the approval process and the expected timeline for obtaining all the necessary clearances;
- (d) the details of financial and technical support provided by Government for the said project; and
- (e) the details of other elevated expressway projects approved or pending for approval throughout the country, during the last five years, State-wise?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (e) The Government takes up proposals of ring roads, bypasses & elevated corridors for development in major cities/ urban centers and State capitals in consultation with State Governments to de-congest traffic and alleviate choke points on National Highways. As far as the de-congestion of the stretch between Tambaram and Chengalpattu of NH-32 is concerned, the work for preparing the Detailed Project Report (DPR) for the development of the stretch is awarded including the option to explore the possibility for construction of elevated roads in the said stretch. Decision will be taken based on outcome of DPR, traffic density, speed drop, number of roads entering/exiting the city, condition of roads, inter-se priority and synergy with PM Gati Shakti National Master Plan.

DPR/ Feasibility is done for evaluating options for development of National Highways. In certain section of NHs, in case of constraints in the acquisition of land or very high volume of traffic, such sections of highway are either realigned/ elevated. Such decisions are based on the requirement of connectivity, projected traffic, inter-se priority and synergy with PM Gati Shakti National Master Plan. Further, in order to improve viability of the project, the State Governments are requested to agree to share land acquisition cost, utility shifting cost, reimbursement of royalty and State component of GST. Such agreements are project specific.
